

**IN THE INCOME TAX APPELLATE TRIBUNAL
COCHIN BENCH, COCHIN**

Before Shri Chandra Poojari AM & Shri George Mathan, JM

ITA Nos. 94, 95 & 97/Coch/2015

(Assessment Years: 2008-09, 2009-10 & 2011-12)

M/s. Vijaya Hospitality and
Resorts Ltd.
37/991, 1st Floor, Emmy Square
S.A Road, Elamkulam
Ernakulam 682020

Additional Commissioner of
Income Tax (TDS)
Vs. Kochi

PAN – AABCV6710G

Appellant

Respondent

Appellant by: Shri Raja Kannan, Advocate
Respondent by: Smt. J.M. Jamuna Devi, Sr. D.R.

Date of Hearing: 10.08.2021
Date of Pronouncement: 10.08.2021

ORDER

Per Bench

These appeals filed by assessee are directed against the orders of the CIT(A) III, Kochi dated 24.11.2014 and 27.09.2013 for Assessment Years 2008-09 to 2011-12.

2. Shri Raja Kannan, Advocate appeared on behalf of the assessee and Smt. J.M. Jamuna Devi, Sr. D.R. appeared on behalf of Revenue.

3. At the time of hearing the learned A.R. for the assessee submitted that the assessee has filed an application under Vivad-se-Viswas Scheme of 2020. The same has also been accepted by the Revenue and intimation in this regard has been issued. A copy of the same is taken note of and kept on record.

4. As the assessee's application under Vivad-se-Viswas Scheme 2020 has been accepted by Revenue and appeals filed by the assessee

no more survive and consequently the appeals stand dismissed as withdrawn.

5. Dictated and pronounced in the open Court on 10th August, 2021.

Sd/-
(Chandra Poojari)
Accountant Member

Sd/-
(George Mathan)
Judicial Member

Cochin, Dated: 10th August, 2021

Copy to:

1. *The Appellant*
2. *The Respondent*
3. *The CIT(A) -III, Kochi*
4. *The CIT - (TDS), Kochi*
5. *The DR, ITAT, Cochin*
6. *Guard File*

By Order

//True Copy//

Assistant Registrar
ITAT, Cochin

n.p.